

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 350/133/2017

Date of order : 9.7.2018



Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

TAPAS BANDYOPADHYAY
S/o Late Jamini Mohan Banerjee,
Aged about 57 years,
Working as Booking Supervisor
At Dum Dum Junction Station
Under Station Superintendent,
Dum Dum Junction Station under
Sealdah Division, Eastern Railway,
Kolkata - 700030,
R/o 224 Kabi Nabin Sen Road,
Kolkata - 700028.

...APPLICANT

VERSUS

1. Union of India, through
The General Manager,
Eastern Railway,
17 N.S.Road,
Kolkata - 700001.
2. The Divisional Railway Manager,
Sealdah Division,
Eastern Railway,
Kaizer Street,
Sealdah,
Kolkata - 700014.
3. The Sr. Divisional Commercial Manager,
Sealdah Division,
Eastern Railway,
Sealdah,
Kolkata - 700014.

...RESPONDENTS.

4. Sri Sujoy Sen,
Booking Supervisor,
Dum Dum Junction Railway Station,
Under Eastern Railway,
Sealdah Division,
Eastern Railway,
Kolkata - 700030.

...PROFORMA RESPONDENT.

For the applicant : Mr.K.Sarkar, counsel

For the respondents : None

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O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Ld. Counsel for the applicant was heard and materials on record were perused. None appeared for the respondents.

2. The applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- a) to issue upon the respondents and their men and agents to absolve the responsibility of the applicant in not taking over the charge of point No.32 till date;
- b) to issue further direction upon the respondents and their men and agents to produce appropriate necessary direction upon the respondent No.4 herein to hand over the charge to the applicant herein in point No. 32 forthwith;
- c) to produce the connected departmental records at the time of hearing;
- d) any other order or further orders as the Learned Tribunal may deem fit and proper.

3. Ld. Counsel for the applicant has submitted that the applicant has preferred representations to the Sr.DCM/SDAH i.e. respondent No.3 dated 21.12.2016 and 20.1.2017 respectively, as evident from Annexure A/3 & A/4 to the OA. The said representations are not yet disposed of. Ld. Counsel for the applicant also submitted that at this stage the applicant will be satisfied if a direction is given upon the respondent authorities to consider and dispose of the said representations within a specific time frame.

4. Therefore without going into the merits of the case, we dispose of the OA with a direction to the respondent No.3 in the present OA to look into the grievance of the applicant as highlighted in the representations dated 21.12.2016 and 20.1.2017, to consider the same in accordance with law and dispose it of by a reasoned and speaking order, to be issued within one month from the date of communication of this order.

5. All points are kept open for consideration by the respondents.

6. The OA is accordingly disposed of. No order is passed as to costs.

(DR. NANDITA CHATTERJEE)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)